

1	2	3	4	5	6	7	8
6.	Goa, Daman & Diu (U.T.)	1013	240	24	222	172	28
7.	Gujarat	34868	34500	99	34491	34346	4
8.	Haryana	16017	14928	93	14916	11643	22
9.	Himachal Pradesh	3620	1716	47	2166	1771	—
10.	Jammu & Kashmir	1500	1500	100	1500	1110	26
11.	Karnataka	7275	7275	100	7275	7197	1
12.	Kerala	1740	1740	100	1740	1143	34
13.	Madhya Pradesh	25418	24000	95	23867	23055	4
14.	Maharashtra	33138	24000	72	23834	21687	10
15.	Orissa	4606	4620	101	4606	3972	14
16.	Pondicherry (UT)	270	120	44	108	8	93
17.	Punjab	36960	37140	101	36960	31031	16
18.	Rajasthan	13815	13740	99	13740	9734	29
19.	Tamilnadu	9700	9700	100	9700	9279	4
20.	Uttar Pradesh	91736	87844	96	87682	67676	23
21.	West Bengal	17326	18000	104	16738	12982	28
TOTAL		335596	313320	93	311349	265737	15

[English]

Helicopter Services

*410. DR. P. VALLAL PERUMAN :
SHRIMATI D.K. BHANDARI :

Will the Minister of CIVIL AVIATION be pleased to state :

(a) whether the passenger helicopter service would cover short distance only ;

(b) the details thereof indicating the places to be covered ;

(c) the places proposed to be linked with this service upto 1990 and the proposed increase in the number of helicopters therefor ; and

(d) the basis decided to determine the fares for this service and their comparison with the fares of other passenger air services ?

THE MINISTER OF STATE OF THE MINISTRY OF CIVIL AVIATION (SHRI JAGDISH TYTLER) : (a) to (c). The Helicopter Corporation of India Limited (HCIL) is primarily to provide air transport support to the Petroleum Sector. In addition, helicopter would also be available to State Governments/Union Territory Administrations for air linking inaccessible areas and difficult terrain. This helicopter capacity is being offered on wet-lease terms to State Governments/Union Territories who will utilise them to meet their particular requirements.

The HCIL will acquire 42 helicopters by February 1968 and at present there are no proposals to induct more helicopters in their fleet.

(d) Since the HCIL does not operate passenger services on its own, the question of fixing fares by them does not arise.

Combination of Analgesics and Anti-Inflammatory Agents

*411. SHRI KRISHNA SINGH :
SHRI MAHENDRA SINGH :

Will the Minister of HEALTH AND FAMILY WELFARE be pleased to state :

(a) whether combinations of analgesics and anti-inflammatory agents are being marketed in fixed doses ;

(b) whether the combinations have been found to be toxic and hazardous ; and

(c) if so, the corrective steps being taken/proposed ?

THE MINISTER OF STATE IN THE MINISTRY OF HEALTH AND FAMILY WELFARE (KUMARI SAROJ KHAPARDE) : (a) Yes, Sir.

(b) and (c). Government is not aware

of any report that combinations of analgesics and anti-inflammatory agents are toxic and hazardous.

Implementation of Recommendations of Madan Committee on Technical Education

*416. SHRI JAGANNATH PRASAD : Will the Minister of HUMAN RESOURCE DEVELOPMENT be pleased to state :

(a) whether Government have received proposals from all the Union Territories in regard to implementation of Madan Committee recommendations regarding technical education ;

(b) if so, the details thereof and reaction of Government thereto ;

(c) the time by which these will be implemented ; and

(d) if not, the reasons therefor ?

THE MINISTER OF STATE IN THE DEPARTMENTS OF EDUCATION AND CULTURE IN THE MINISTRY OF HUMAN RESOURCE DEVELOPMENT (SHRIMATI KRISHNA SAHI) : (a) No, Sir.

(b) The list of Engineering Colleges and Polytechnics in the Union Territories from which proposals have been received is given in the Statement—I below. The list of Institutions from which proposals are still awaited given in the Statement—II below.

Proposals received are under examination. Others are being persuaded to expedite submission of the proposals.

(c) and (d). Proposals from all the Union Territories have not been received and the same are to be considered together. The time will depend on how soon the proposals are received from all the Union Territories and the time for necessary processing within the Ministry and the Ministry of Finance for according approval. The actual implementation will be done by the respective Union Territory Administration.